

Fourteenth Lok Sabha
I Session (02/06/2004 to 10/06/2004)

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, June 2, 2004/Jyaistha 12, 1926 (Saka)

No. 1

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. **Silence**

To mark the solemn occasion of the first sitting of the Fourteenth Lok Sabha, members stood in silence for a short while.

11.02 A.M.

3. **List of Members elected to Lok Sabha**

Secretary-General laid on the Table a list (Hindi and English versions), containing the names of members elected to the Fourteenth Lok Sabha at the General Elections of 2004, submitted to the Speaker by the Election Commission of India.

4. Panel of Chairmen

The Speaker *pro tem* announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:-

(1) Shri Balasaheb Vikhe Patil

(2) Shri Giridhar Gamang

(3) Shri Manabendra Shah

5. Resignation from Membership of Lok Sabha

The Speaker *pro tem* informed the House that the Speaker had received a letter dated the 25th May, 2004 from Shri Mulayam Singh Yadav, an elected member from the Mainpuri Parliamentary Constituency of Uttar Pradesh, resigning from the membership of Lok Sabha and that his resignation had been accepted by the Speaker with effect from the 25th May, 2004.

11.05 A.M.

6. Oath or Affirmation

The Speaker *pro tem* Shri Somnath Chatterjee, having already made affirmation before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter 373 members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House.

148	in Hindi
45	in English
8	in Assamese
7	in Bengali
1	in Bodo
1	in Dogri
11	in Gujarati
12	in Kannada
1	in Maithili
12	in Malayalam
1	in Manipuri
20	in Marathi
3	in Nepali
14	in Oriya
9	in Punjabi
17	in Sanskrit

3 in Santhali

25 in Tamil

29 in Telugu

6 in Urdu

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.00 P.M.)

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd June, 2004)

**G.C. MALHOTRA,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, June 3, 2004/Jyaistha 13, 1926 (Saka)

No. 2

11.00 A.M.

1. Oath or Affirmation

One hundred and forty members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House.

64 in Hindi

11 in English

29 in Bengali

1 in Dogri

9 in Kannada

1 in Kashmiri

2 in Malayalam

5 in Marathi

1 in Oriya

3 in Punjabi

6 in Sanskrit

2 in Santhali

1 in Sindhi

2 in Tamil

3 in Urdu

1.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th June, 2004)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, June 4, 2004/Jyaistha 14, 1926 (Saka)

No.3

11.00 A.M.

1. Oath or Affirmation

Eighteen members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House.

4 in Hindi

3 in English

1 in Kashmiri

10 in Tamil

11.19 A.M.

2. **Motions for Election of Speaker**

(i) **SHRIMATI SONIA GANDHI**
moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI PRANAB MUKHERJEE
seconded the motion.

(ii) **SHRI ATAL BIHARI VAJPAYEE** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI L.K ADVANI seconded the motion.

(iii) **SHRI SHARAD PAWAR** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRIMATI SURYAKANTA PATIL
seconded the motion.

(iv) **SHRI LALU PRASAD** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI RAM KRIPAL YADAV
seconded the motion.

(v) **PROF. RAM GOPAL YADAV**
moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI MOHAN SINGH
seconded the motion.

(vi) **SHRI RAM VILAS PASWAN**
moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI RAM CHANDRA PASWAN
seconded the motion.

(vii) **SHRI SHIBU SOREN** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI HEM LAL MURMU seconded the motion.

(viii) **KUMARI MAYAWATI** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI BHAL CHANDRA YADAV
seconded the motion.

(ix) **SHRI K. CHANDRA SEKHAR RAO** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI T. MADHUSUDAN REDDY seconded the motion.

(x) **SHRI NITISH KUMAR** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI PRABHU NATH SINGH seconded the motion.

(xi) **SHRI AJIT SINGH** moved the following motion: -

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

DR. SHAFIQRRAHMAN BARQ seconded the motion.

(xii) **SHRI OMAR ABDULLAH** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI C.K. CHANDRAPPAN seconded the motion.

(xiii) **SHRI AJAY CHAKRABORTY** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.

SHRI SURAVARAM SUDHAKAR REDDY seconded the motion.

(xiv) **SHRI RUPCHAND PAL** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI HANNAN MOLLAH seconded the motion.

(xv) **SHRI P.K. VASUDEVAN NAIR** moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI GURUDAS DAS GUPTA
seconded the motion.

(xvi) SHRI BASUDEB ACHARIA
moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI N.N. KRISHNADAS
seconded the motion.

(xvii) SHRI BIR SINGH MAHATO
moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI HITEN BARMAN seconded the motion.

(xviii) SHRI SANAT KUMAR MANDAL moved the following motion:-

“That Shri Somnath Chatterjee, a member of this House, be chosen as the Speaker of this House.”

SHRI JOACHIM BAXLA seconded the motion.

The motion moved by Smt. Sonia Gandhi and seconded by Shri Pranab Mukherjee was unanimously adopted and Shri Somnath Chatterjee was chosen as the Speaker.

Dr. Manmohan Singh, Sarvashri Pranab Mukherjee and L.K. Advani conducted Shri Somnath Chatterjee to the Chair

11.30 A.M.

3. Felicitations to the Speaker

The following leader offered felicitations to the Speaker:-

- (1) Dr. Manmohan Singh
- (2) Shri Pranab Mukherjee
- (3) Shri L.K. Advani
- (4) Smt. Sonia Gandhi

- (5) Shri Atal Bihari Vajpayee
- (6) Shri Basudeb Acharia
- (7) Prof. Ram Gopal Yadav
- (8) Shri Lalu Prasad
- (9) Kum. Mayawati
- (10) Shri C. Kuppusami
- (11) Shri Chandrakant Khaire
- (12) Shri Braja Kishore Tripathy
- (13) Shri P.K. Vasudevan Nair
- (14) Shri Sharad Pawar
- (15) Shri Nitish Kumar
- (16) Shri Sukhdev Singh Dhindsa
- (17) Shri M. Ramadass
- (18) Shri Chandrashekhara Rao
- (19) Dr. Jagannath Manda
- (20) Shri Ram Vilas Paswan
- (21) Shri P.A. Sangma
- (22) Shri Bir Singh Mahato
- (23) Shri Joachim Baxla
- (24) Dr. Arun Kumar Sharma
- (25) Ms. Mehbooba Mufti
- (26) Shri Ramdas Athawale
- (27) Shri Chandrasekhar
- (28) Shri H.D. Devegowda
- (29) Shri Shibu Soren
- (30) Shri Asaduddin Owaisi
- (31) Shri P.C. Thomas
- (32) Shri Francis George
- (33) Shri S.K. Bwiswmuthiary

The Speaker in his reply thanked the Members.

1.36 P.M.

4. Introduction of Prime Minister, Leader of the House and Leader of Opposition.

The Speaker introduced the Prime Minister. He also introduced the Leader of the House, Shri Pranab Mukherjee and the Leader of Opposition, Shri L.K. Advani.

1.37 P.M.

5. Introduction of Ministers

The Prime Minister introduced the Members of the Union Council of Ministers.

1.59 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President on Monday, the 7th June, 2004)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, June 7, 2004/Jyaistha 17, 1926 (Saka)

No.4

12.24 P.M.

1. Oath or Affirmation

Two members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House.

1 in Marathi
1 in Tamil

12.30 P.M.

2. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 7th June, 2004.

12.32 P.M.

3. Obituary References

The Speaker made references to the passing away of Shri Abhaysinh S. Bhonsle, a member of Twelfth Lok Sabha, Shri Bhagirath Bhanwar, a member of Fifth and Sixth Lok Sabhas, Shri Sikander Bakht, a member of Sixth Lok Sabha, Shri S.B. Chavan, a member of Seventh and Eighth Lok Sabhas, Shri Gurcharan Singh Tohra, a member of Sixth Lok Sabha, Shri Abdul Shafee, a member of Fifth Lok Sabha, Shri A.M. Thomas, a member of First to Third Lok Sabhas, Shri N. Gouzagin, a member of Seventh Lok Sabha, and Shri E.K. Nayanar, a member of Fourth Lok Sabha.

The Speaker also made reference to the tragedy in which 29 persons including twelve Jawans of the Border Security Force besides women and children were killed as a result of the terrorists' attack on the Border Security Force Bus in Anantnag district on Srinagar-Jammu National Highway in Jammu and Kashmir on 23 May, 2004.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

12.46 P.M.

4. Assent to Bills

(i) Secretary-General laid on the Table the following six Bills passed by the Houses of Parliament during the Fourteenth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 30th January, 2004:-

- (1) The Appropriation (Railways) Bill, 2004;
- (2) The Appropriation (Railways) No.2 Bill, 2004;
- (3) The Appropriation (Railways) Vote on Account Bill, 2004;
- (4) The Finance Bill, 2004;
- (5) The Appropriation (Vote on Account) Bill, 2004; and
- (6) The Appropriation Bill, 2004.

(ii) The Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following two Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The Foreigners (Amendment) Bill, 2004; and
- (2) The British Statutes (Repeal) Bill, 2004.

12.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th June, 2004)

**G.C. MALHOTRA,
Secretary-General.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, June 8, 2004/Jyaistha 18, 1926 (Saka)

No. 5

11.00 A.M.

1. Oath

Four members took the oath as follows, signed the Roll of Members and took their seats in the House.

3 in Hindi

1 in English

2. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Central Reserve Police Force Group "A" (General Duty) Officers Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R.170 (E) in Gazette of India dated the 3rd March, 2004.

(ii) The Central Reserve Police Force (Amendment) Rules, 2004 published in Notification No. G.S.R.291 (E) in Gazette of India dated the 28th April, 2004.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2002-2003.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987:-
- (i) S.O. 506 (E) published in Gazette of India dated the 16th April, 2004 containing order specifying mandatory packaging of certain commodities in the jute packaging materials for supply or distribution as specified in the Notification.
- (ii) S.O. 507 (E) published in Gazette of India dated the 16th April, 2004 rescinding the Order published in Notification No. 930 (E) dated the 14th August, 2003.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2001-2002.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7 & 8 above).

(10) A copy of the Public Enterprises Survey (Volumes-I to III) for the year 2002-2003 (Hindi and English versions).

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2002-2003.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2002-2003.

(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Notification No. S.O. 444 (E) (Hindi and English versions) published in Gazette of India dated 1st April, 2004 containing order indicating the supplies of urea to be made by domestic manufactures of urea to States and Union Territories mentioned in the Notification during the Kharif season, 2004 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(14) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the National Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2004-2005.

(ii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2004-2005.

(iii) Memorandum of Understanding between the Madras Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 2004-2005.

(iv) Memorandum of Understanding between the Brahmaputra

Valley Fertilizer Corporation Limited and the Ministry of Chemicals and Fertilizers,
Department of Fertilizers for the year 2004-2005.

11.17 A.M.

3. Matters Under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

1. Shri M. Anjan Kumar Yadav regarding need to make all the railway reservation counters at Hyderabad functional and open additional railway reservation counters at Sanat Nagar, Ashif Nagar and Himayat Nagar in Andhra Pradesh.
2. Shri Milind Deora regarding need to revive Prime Minister's Grant Project and release adequate funds to the 'Mumbai Repair and Reconstruction Board'.
3. Shri Madan Lal Sharma regarding need to look into the problems of the refugees in Jammu and Kashmir.
4. Shri P.S. Gadhavi regarding need to extend the period of exemption of Excise duty on cement and steel being used for reconstruction of damaged houses due to earthquake in Gujarat.
5. Shri Sukdeo Paswan regarding need to release funds for providing relief to the people affected by cyclone in Araria, Bihar.
6. Shri Gauri Shankar Chaturbhuji Bisen regarding need to expedite gauge conversion work between Balaghat and Gondia in Madhya Pradesh and also construct a broad gauge rail line between Katangi and Tirohi after survey.
7. Shri Danve Raosaheb Patil regarding need to provide Central assistance to the Government of Maharashtra to meet the drought situation in the State.
8. Shri Khagen Das regarding need to re-introduce Airbus A-320 between Agartala and Kolkata.
9. Shri Shailendra Kumar regarding need to rehabilitate people belonging to minority community affected by devastating fire in Chail Parliamentary Constituency, U.P.

10. Shri Ram Kripal Yadav regarding need for construction of an over-bridge at railway crossing in Bihta area of Patna Parliamentary Constituency, Bihar.
11. Shri Mitrasen Yadav regarding need to expedite construction of a rail over-bridge at Faizabad, U.P.
12. Shri A. Krishna Swamy regarding need for construction of an over-bridge in the coastal village of Palaverkatu in Tiruvallur district, Tamil Nadu.
13. Shri Tukaram Ganpatrao Renge Patil regarding need to clear the proposal of the Government of Maharashtra regarding Hazira Gas Pipeline Project of Marathwada Development Corporation.
14. Shri C.K. Chandrappan regarding need to declare a moratorium on all outstanding debts of farmers particularly in Kerala.
15. Shri Bir Singh Mahato regarding need to construct railway line between Jhargram and Purulia in West Bengal.

11.18 A.M.

4. Motion of Thanks on the President's Address

Time allotted: 10 hrs.

Time taken : 18 mts.

Balance : 09 hrs. 42 mts.

Shri Pawan Kumar Bansal moved the following motion:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 7, 2004.’”

Shri Jyotiraditya Madhavrao Scindia seconded the motion.

Seven (Nos. 1, 2, and 226 to 230) amendments were moved.

The discussion was not concluded.

(Due to interruptions in the House, Lok Sabha adjourned at 11.36 A.M. and re-assembled at 2 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th June, 2004)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, June 9, 2004/Jyaistha 19, 1926 (Saka)

No. 6

11.00 A.M.

1. Resignation from membership of Lok Sabha

The Speaker informed the House that he had received a letter dated the 9th June, 2004 from Shri Lalu Prasad, an elected member from the Madhepura and the Chapra Parliamentary Constituencies of Bihar, resigning his seat in Lok Sabha from the Madhepura Parliamentary Constituency and that his resignation from the Madhepura Parliamentary Constituency had been accepted by him with effect from the 9th June, 2004.

11.01 A.M.

2. Oath

Two members took the oath as follows, signed the Roll of Members and took their seats in the House.

- 1 in Hindi
- 1 in Marathi

11.03 A.M.

3. Introduction of Ministers

The Prime Minister introduced Shri K. Natwar Singh, Minister of External Affairs and Shri H.R. Bhardwaj, Minister of Law and Justice.

4. Papers Laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Conduct of Elections (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 272 (E) in Gazette of India dated the 27th February, 2004 under sub-Section (3) of Section 169 of the Representation of the People Act, 1951.
- (2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2004-2005 under sub-Section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2004-2005.
 - (ii) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2004-2005.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2002-2003, alongwith Audited Accounts under sub-Section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2002-2003.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-Section (1) of Section 619 A of the

Companies Act, 1956:-

- (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2002-2003.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2002-2003, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2002-2003
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2004-2005.
 - (ii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications for the year 2004-2005.
 - (iii) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications for the year 2004-2005.
- (11) A copy of the Indian Telegraph (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 220 (E) in Gazette of India dated the 26th March, 2004 under sub-Section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Register of Interconnect Agreements (First Amendment) Regulations, 2004 published in Notification No. 11-11/2004/B & CS in Gazette of India dated the 4th February, 2004.
 - (ii) The Regulation on Quality of Service for VOIP based International Long Distance Service (First Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 22nd January, 2004.
 - (iii) The Regulation on Quality of Service for VOIP based International Long Distance Service (Third Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 16th April, 2004.
 - (iv) The Telecom Regulatory Authority of India (Officers and Staff Appointment) (1st Amendment) Regulation, 2004 published in Notification No. 1-6/2002-A & L in Gazette of India dated the 23rd January, 2004.
 - (v) The Regulation on Quality of Service for VOIP based International Long Distance Service (Second Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 4th March, 2004.
 - (vi) The Telecom Regulatory Authority of India (Annual Report and Returns) Amendment Rules, 2004 published in Notification No. G.S.R. 148 (E) in Gazette of India dated the 27th February, 2004.
 - (vii) The Telecommunication Interconnection Usage Charges (Third Amendment) Regulation, 2003 published in Notification No. F.No. 409-5/2003-(FN) in Gazette of India dated the 7th January, 2004.

(viii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) of (12) above.

13. A copy each of the following Notifications (Hindi and English versions) under sub-Section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(1) The Central Motor Vehicles (First Amendment) Rules, 2004 published in Notification No. G.S.R. 111 (E) in Gazette of India dated the 10th February, 2004 together with an explanatory memorandum and a Corrigendum thereto published in Notification No. G.S.R. 176 (E) dated the 5th March, 2004.

(2) The Central Motor Vehicles (First Amendment) Rules, 2004 published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 18th March, 2004 together with an explanatory memorandum.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highway Act, 1956:-

(i) S.O. 426 (E) published in Gazette of India dated the 29th March, 2004 authorising M/s Ideal Road Builders Limited, Dadar, Mumbai to collect and retail fees for the use of the National Highway No. 4 in Khambatki Ghat between Pune and Satara in the State of Maharashtra together with a Corrigendum thereto (in Hindi version only) published in Notification No. S.O. 542 (E) dated the 30th April, 2004.

(ii) S.O.528 (E) published in Gazette of India dated the 26th April, 2004 regarding collection of Toll from the users of Bridge near Dera Bassi on Ambala-Kalka road on National Highway No. 22.

(iii) S.O. 240 (E) to S.O. 257 (E) published in Gazette of India dated the 25th February, 2004 declaring each of the Highways specified in the Notifications to be a National Highway.

(iv) S.O. 527 (E) published in Gazette of India dated the 23rd April, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(v) S.O. 571 (E) published in Gazette of India dated the 13th May, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(vi) S.O. 597 (E) published in Gazette of India dated the 18th May, 2004 making certain amendments in the Notification No. S.O. 710 dated the 18th June, 2003.

(vii) S.O. 372 (E) published in Gazette of India dated the 19th March, 2004 authorising the Special District Revenue Officer, Coimbatore, District Tamil, to perform the functions of competent authority to acquire land on National Highway No.47 (Salem-Kochi Section) in the State of Tamil Nadu.

(viii) S.O. 387 (E) published in Gazette of India dated the 22nd March, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tambaram-Tindivanam Section) in Velupuram District in the State of Tamil Nadu.

(ix) S.O. 390 (E) published in Gazette of India dated the 24th March, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Trichy Bypass end-Madurai Section) in the State of Tamil Nadu.

(x) S.O. 396 (E) published in Gazette of India dated the 26th March, 2004 regarding acquisition of land for building, maintenance, management, operation and construction of Bypass on National Highway No. 8B in Boundary Rajkot District in the State of Gujarat.

(xi) S.O. 435 (E) published in Gazette of India dated the 31st March, 2004 making certain amendments in the Notification No. S.O. 923 (E) dated the 14th August, 2003.

- (xii) S.O. 436 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for construction of Gorakhpur Bypass including Rapti Bridge on National Highway No. 28 in the State of Uttar Pradesh.
- (xiii) S.O. 438 (E) published in Gazette of India dated the 31st March, 2004 making certain amendments in the Notification No. S.O. 1013(E) dated the 2nd September, 2003.
- (xiv) S.O. 440 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.
- (xv) S.O. 463 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 60 (Laksmannath to Kharagpur Section) in the State of West Bengal.
- (xvi) S.O. 464 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laksmannath Section) in the State of Orissa.
- (xvii) S.O. 492 (E) published in Gazette of India dated the 13th April, 2004 making certain amendments in the Notification No. S.O. 1285 (E) dated the 10th November, 2003.
- (xviii) S.O. 493 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xix) S.O. 495 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xx) S.O. 516 (E) published in Gazette of India dated the 21st April, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Villupuram Bypass portion) in the State of Tamil Nadu.
- (xxi) S.O. 517 (E) published in Gazette of India dated the 21st April, 2004 authorising Sub-Divisional Officer (Sadar), District Nagaon, Assam to perform the functions of competent authority to acquire land on National Highways Nos. 36 and 37.
- (xxii) S.O. 518 (E) published in Gazette of India dated the 21st April, 2004 regarding acquisition of land for development, maintenance, management and operation of National Highway No. 37 (Nagaon Bypass) in the State of Assam.
- (xxiii) S.O. 531 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Harihar to Belgaum Bypass Section) in the State of Karnataka.
- (xxiv) S.O. 532 (E) published in Gazette of India dated the 27th April, 2004 making certain amendments in the Notification No. S.O. 834 (E) dated the 16th July, 2003.
- (xxv) S.O. 533 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for four laning (Access Controlled Chittorgarh Bypass) of National Highways Nos. 76 and 79 in the State of Rajasthan.
- (xxvi) S.O. 535 (E) published in Gazette of India dated the 27th April, 2004 making certain amendments in the Notification No. S.O. 962 (E) dated the 23rd October, 2000.
- (xxvii) S.O. 536 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar-Kolkata Section) in the State of Orissa.
- (xxviii) S.O. 545 (E) published in Gazette of India dated the 30th April, 2004 regarding acquisition of land for four laning of National Highway No. 5 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xxix) S.O. 546 (E) published in Gazette of India dated the 30th April, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Silchar-Harangajo Section) in the State of Assam.
- (xxx) S.O. 547 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.

- (xxxi) S.O. 548 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highways Nos. 8A and 8B in the State of Gujarat.
- (xxxii) S.O. 549 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highways Nos. 8 and 8B in the State of Gujarat.
- (xxxiii) S.O. 564 (E) published in Gazette of India dated the 11th May, 2004 regarding acquisition of land for four laning and construction of Bypass on National Highway No. 8B in Porbandar district in the State of Gujarat.
- (xxxiv) S.O. 153 (E) published in Gazette of India dated the 3rd February, 2004 regarding rate of fee to be recovered from the users of Amravati Bypass in the State of Maharashtra.
- (xxxv) S.O. 384 (E) published in Gazette of India dated the 20th March, 2004 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 439 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.
- (xxxvii) S.O. 441 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.
- (xxxviii) S.O. 443 (E) published in Gazette of India dated the 1st April, 2004 regarding acquisition of land for building, maintenance, management, and operation of National Highway No. 8B (Porbandar to Rajkot District Border Section) in the State of Gujarat.
- (xxxix) S.O. 465 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 8 in the National Capital Territory of Delhi.
- (xl) S.O. 490 (E) and S.O. 491 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for construction of trumpet interchange on National Highways Nos. 8 and 79A in Ajmer District in the State of Rajasthan.
- (xli) S.O. 494 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xlii) S.O. 539 (E) published in Gazette of India dated the 28th April, 2004 regarding rate of fee to be recovered from the users of different stretches mentioned in the Notification on National Highways Nos. 5 and 9.
- (xliii) S.O. 1425 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.
- (xliv) S.O. 1426 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Deesa-Radhanpur Section) in the State of Gujarat.
- (xlv) S.O. 1427 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 and four laning of National Highway No. 15 in Border Kachchh District in the State of Gujarat.
- (xlvi) S.O. 1428 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.
- (xlvii) S.O. 1429 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 and four laning of National Highway No. 15 in Border Kachchh District in the State of Gujarat.

- (xlviii) S.O. 1430 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No.14 (Deesa-Radhanpur Section) in the State of Gujarat.
- (xlix) S.O. 1451 (E) to S.O.1455 (E) published in Gazette of India dated the 22nd December, 2003 regarding acquisition of land for widening of National Highway No.60 (Balasore to Laksmannath Section) in Balasore District in the State of Orissa.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xliii to xlix) of item (13) above.
- (15) A copy of the Notification No. S.O. 572 (E) (Hindi and English versions) published in Gazette of India dated the 13th May, 2004 regarding entrustment of National Highway No. 50 to National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.
- (16) A copy of the National Highways Tribunal (Financial and Administrative Powers) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 313 (E) in Gazette of India dated the 13th May, 2004 under sub-Section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts under section 24 of the National Highways Act, 1988.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Interceptions for the year 2003 under sub-Section (3) of Section 48 of the Prevention of Terrorism Act, 2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers` mentioned at (19) above.
- (21) A copy of the Sugar Development Fund (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 72 (E) in Gazette of India dated the 23rd January, 2004 under sub-Section (3) of Section 9 of the Sugar Development Fund Act, 1982.

11.06 A.M.

5. MOTIONS FOR ELECTION OF DEPUTY SPEAKER

- (i) **SHRI ATAL BIHARI VAJPAYEE** moved the following motion :-
“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”
SHRI L.K ADVANI seconded the motion
- (ii) **SHRI PRANAB MUKHERJEE** moved the following motion :-
“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”
SHRI PAWAN KUMAR BANSAL seconded the motion.
- (iii) **SHRI GEORGE FERNANDES** moved the following motion:-
“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”
KUMARI MAMATA BANERJEE seconded the motion.
- (iv) **SHRI CHANDRAKANT KHAIRE** moved the following motion:-
“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI P.C. THOMAS seconded the motion.

- (v) **SHRI T.R. BAALU** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI DAYANIDHI MARAN seconded the motion.

- (vi) **SHRI DEVENDRA PRASAD YADAV** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI RAGHUNATH JHA seconded the motion.

- (vii) **SHRI SHARAD PAWAR** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRIMATI SURYAKANTA PATIL seconded the motion.

- (viii) **PROF. RAM GOPAL YADAV** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI MOHAN SINGH seconded the motion.

- (ix) **SHRI RAJESH VERMA** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI RAJA RAM PAL seconded the motion.

- (x) **SHRI SUKHDEV SINGH DHINDSA** moved the following motion:-

“That Shri Charanjit Singh Atwal, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI SUKHBIR SINGH BADAL on behalf of **DR. RATTAN SINGH AJNALA** seconded the motion.

The motion moved by Shri Atal Bihari Vajpayee and seconded by Shri L.K. Advani was adopted unanimously and Shri Charanjit Singh Atwal was chosen as the Deputy Speaker.

6. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:-

- (1) Dr. Manmohan Singh
- (2) Shri Pranab Mukerjee
- (3) Shri L.K. Advani
- (4) Smt. Sonia Gandhi
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Basudeb Acharia
- (7) Shri A. Krishnaswamy
- (8) Shri Ram Vilas Paswan
- (9) Shri Devendra Prasad Yadav
- (10) Dr. Jagannath Manda
- (11) Shri Chandrakant Khaire
- (12) Shri Braja Kishore Tripathy
- (13) Prof. Ram Gopal Yadav
- (14) Shri Nitish Kumar
- (15) Shri Sukhdev Singh Dhindsa
- (16) Shri Rajesh Verma
- (17) Shri P.K. Vasudevan Nair
- (18) Shri M. Ramadass
- (19) Shri K. Chandrashekhara Rao
- (20) Shri Joachim Baxla

- (21) Kumari Mamata Banerjee
- (22) Shri Asaduddin Owaisi
- (23) Dr. Arun Kumar Sarmah
- (24) Shri Shibu Soren
- (25) Shri Ramdas Athawale
- (26) Shri P.C. Thomas
- (27) Shri P.A. Sangma
- (28) Shri Vanlalzawma

The Speaker also offered felicitation.

The Deputy Speaker in reply, thanked the Speaker and the members.

12.04 P.M.

7. Statement by Minister

The Minister of Defence laid on the Table a copy of the statement (Hindi and English versions) regarding the news item, 'air-strike delay cost lives: Kargil report'.

(Due to interruptions in the House, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

8. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ajay Makan regarding need to set up Sixth Pay Commission for Central Government employees and also look into their other grievances.
- (2) Shri Nihal Chand Chouhan regarding need to provide adequate compensation to the farmers of Hanumangarh district in Sriganganagar Parliamentary Constituency of Rajasthan whose lands were acquired by the Air Force in 1995.
- (3) Shri Santosh Gangwar regarding need to construct Railway overbridges at Fatehganj west and Mirganj in Bareilly, U.P.
- (4) Prof. Rasa Singh Rawat regarding need to expedite completion of broad gauge rail link on Ajmer-Pushkar section in Rajasthan.
- (5) Shri Y.G. Mahajan regarding need to provide mobile telephone facility of B.S.N.L. in all tehsils of Jalgaon Parliamentary Constituency, Maharashtra.
- (6) Shri P. Karunakaran regarding need to include the Marati community of Kasaragod, Kerala in the list of Scheduled Tribes.
- (7) Shri Anil Basu regarding need to protect the interests of Jute growers and Jute industry.
- (8) Shri Atique Ahamed regarding need to take steps for desilting of Barna river in Phulpur Parliamentary Constituency, U.P.

- (9) Shri Harikeval Prasad regarding need for speedy implementation of Indo-Nepal joint river valley projects.
- (10) Shri Sadashivrao Dadoba Mandlik regarding need to formulate a new policy to help the co-operative sugar industry in Maharashtra.
- (11) Shri E. Ponnuswamy regarding need to provide adequate compensation and employment to the children of people whose lands were acquired by the Neyveli Lignite Corporation in Chidambaram Parliamentary Constituency, Tamil Nadu.
- (12) Dr. Jagannath Manda regarding need to take suitable measures to safeguard the interests of farmers in Andhra Pradesh.
- (13) Shri Sanat Kumar Mandal regarding need to clear Durgadurai mini tidal power project in West Bengal.
- (14) Dr. Arun Kumar Sarma regarding need to clear all pending flood and erosion control proposals of the Government of Assam.
- (15) Shri Abdul Rashid Shaheen regarding need to enhance the drug research activities in Jammu and Kashmir.

9. Motion of Thanks on the President's Address

Time allotted: 10 hrs.

Time taken : 18 mts.

Balance : 09 hrs. 42 mts.

Shri Pawan Kumar Bansal had moved the following motion on 8.6.2004 :-

“That an Address be presented to the President in the following terms:-

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 7, 2004’.”

Shri Jyotiraditya Madhavrao Scindia had seconded the motion.

Seven (Nos. 1, 2 and 226 to 230) amendments were moved on 8.6.2004.

Eighty-four (Nos. 3 to 7, 13 to 17, 45 to 49, 54 to 68, 108 to 131, 240 to 254 and 282 to 296) amendments were also moved on 9.6.2004.

The discussion was not concluded.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th June, 2004)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, June 10, 2004/Jyaistha 20, 1926 (Saka)

No. 7

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Fazlur Rahman, who was a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Papers Laid on the Table:-

1. A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development and Poverty Alleviation for the year 2004-2005.
2. A copy (Hindi and English versions) of the Second Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 2002-2003.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the Hotel Corporation of India Limited, Mumbai, for the year 2002-2003.
 - (ii) Annual Report of the Hotel Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Air India Charters Limited, Mumbai, for the year 2002-2003.
 - (ii) Annual Report of the Air India Charters Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (a)
 - (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2002-2003.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1995-1996
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1995-1995, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Notification No. G.S.R 226 (E) (Hindi and English versions) published in Gazette of India dated the 28th March, 2004 declaring Fertilizer (Control Order), 1985 as a Special Order issued under section 12A of the Essential Commodities Act, 1955

(12) A copy of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 959 (E) in Gazette of India dated the 22nd December, 2003 under sub-section (3) of section 26 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992.

3. The Members of Lok Sabha

Declaration of Assests and Liabilities) Rules, 2004

SECRETARY-GENERAL to lay on the Table both Hindi and English versions of the Members of Lok Sabha (Declaration of Assets and Liabilities) Rules, 2004 made by the Speaker under sub-section 3 of section 75A of the Representation of People Act, 1951.

4. Matters under Rule 377

- *(1) Smt. Minati Sen regarding need to withdraw recent decision of the Government on dilution of the compulsory jute packaging norms in the interest of jute growers and jute industry.
- (2) Shri Sunil Khan raised a matter regarding need to provide financial assistance for revival of Bharat Ophthalmic Glass Limited, Durgapur, West Bengal.
- (3) Shri Suravaran Sudhakar Reddy raised a matter regarding need to give special financial assistance to the Government of Andhra Pradesh to enable the State Government to write off the loans and interests of farmers with small and medium land holdings.

- * (4) Shri M. Ramadass regarding need to withdraw the move to close Swadeshi Cotton Mill in Pondicherry.
- (5) Shri Sarbananda Sonowal raised a matter regarding need to expedite setting up of a gas based Petro-Chemicals Complex in Assam.

11.13 A.M.

5. Motion of Thanks on the President's Address

Time taken : 20 mts.

Discussion on the following motion moved by Shri Pawan Kumar Bansal and seconded by Shri Jyotiraditya Madhavrao Scindia on the 8th June, 2004 and the amendments thereto moved on the 8th and 9th June, 2004 was taken up:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the

Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 7,

2004.’”

Dr. Manmohan Singh requested the Chair that as per the understanding among the political parties on both sides that the Motion of Thanks on President's Address be put to the vote straightaway and passed unanimously.

All the amendments moved were negatived.

The motion was adopted.

11.15 A.M.

6. Valedictory Reference

The Speaker made Valedictory Reference on the conclusion of the First Session of the Fourteenth Lok Sabha.

11.17 A.M

7. National Song

The National Song was played.

(Lok Sabha adjourned *sine-die* at 11.18 A.M.)

**G.C. MALHOTRA,
Secretary-General.**

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